

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3936 of 2021

Faiz Alam @ Md. Faiz Alam ... .. Petitioner  
Versus  
1. The State Of Jharkhand  
2. Shabnam Parween ... .. Opp. Parties

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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. S.K. Singh, Advocate  
For the State : APP  
For the Informant : Mr. Z. Ahmad, Advocate  
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**Order No. 02: Dated: 17<sup>th</sup> April, 2021**

Heard the parties.

The petitioner is an accused in connection with Bankmore (Bhuli) P.S. Case No. 240 of 2020.

The marriage of the informant was solemnized with the petitioner. It has been alleged that there was a demand of dowry and subsequently on account of non-fulfillment of the said demand she was subjected to torture. It has also been alleged that the petitioner used to repeatedly assault the informant. The petitioner is the husband of the informant and he is in custody since 03.02.2021.

Regard being had to the period of custody, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dhanbad, in connection with Bankmore (Bhuli) P.S. Case No. 240 of 2020.

*(Rongon Mukhopadhyay, J.)*

MM